

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 86/TT/2019**

- Subject** : Petition for approval of transmission tariff from COD to 31.3.2019 for Asset-I: 02 Nos. 220 kV line bays at 765/400/220 kV Fatehpur Sub-station and Asset-II: 2 Nos. 400 kV line bays of 400 kV D/C Barmer (RRVPNL)-Bhinmal (PG) line at Bhinmal Sub-station under line bays associated with various Regional Strengthening Schemes in Northern Region
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari Chairperson  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Uttar Pradesh Power Transmission Corporation Ltd. & 17 Ors.
- Parties present** : Shri R.B. Sharma, BRPL and BYPL  
Shri A.K. Verma, PGCIL  
Shri Nitish Kumar, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri Ved Prakash Rastogi , PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the scheme was discussed and agreed in 37th and 38th Standing Committee meeting on Power System Planning of Northern region held on 20.1.2016 and 30.5.2016 respectively. The scheme was further discussed in the 38th meeting of NRPC held on 25.10.2016. The Investment approval was accorded by Board of Directors in its 339<sup>th</sup> meeting held on 29.3.2017 with an estimated cost of ₹55.88 crore including Interest During Construction of ₹3.24 crore. Accordingly, the scheduled COD of Assets-I and II was 29.12.2018. The actual COD of Asset-I was 28.5.2018. He requested to approve the COD of Asset-II as 28.3.2019 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as the associated 400 kV D/C Barmer(RRVPNL)-Bhinmal(PG) line under the scope of RRVPNL was not ready on the said date and achieved COD only on 21.5.2019. The representative of the petitioner submitted that there is no cost over-run as against the apportioned approved cost of



₹736.74 lakh and ₹1280.82 lakh, the estimated completion cost is ₹632.07 lakh and ₹1056.57 lakh for Assets-I and II respectively.

2. Learned counsel for BRPL and BYPL raised the issue of IDC and effective tax rate. He submitted that the petitioner should have coordinated with RRVPNL as provided under Section 38(2) of the Electricity Act, 2003 and also submitted that the initial spares should be restricted to the ceiling limits specified in the regulations.

3. The Commission directed the petitioner to submit the following information, on affidavit by 23.3.2020 with a copy to the respondents:-

- i. Amount of discharge in respect of initial spares for Assets-I and II.
- ii. Revised Form-5 based on claimed COD for Assets-I and II;
- iii. Proof of co-ordination and correspondence with RRVPNL with regard to 400 kV D/C Barmer (RRVPNL)-Bhinmal(PG) line;
- iv. Details of reasons for time over-run in case of Asset-II and chronology of the time over-run along with documentary evidence in the following format:

Activity	Schedule		Actual		Time over-run in months or days	Reason(s) if any
	From	To	From	To		
LOA						
Supplies						
Civil Work						
Erection						
Testing and commissioning						
Any other reasons for time over-run, if any						

4. The Commission further directed the respondents, including RRVPNL, to file its reply by 30.3.2020 and the petitioner to file rejoinder, if any, by 6.4.2020. The Commission further observed that no extension of time shall be granted.

5. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

